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**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU  
Hearing through video conferencing**

**T.A. No. 61/4066/2020**

This the **03<sup>rd</sup>** day of **May** 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Narinder Kour

.....Applicant

(Advocate:- None)

**Versus**

State of Jammu and Kashmir and Ors.

...Respondents

(Advocate: Mr. Rajesh Thapa, DAG and Mr. Mohd. Yasir Akhoon-R6)

**O R D E R [O R A L]**

**(Mr. Anand Mathur, Member-A)**

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference today.

2. On the previous date also i.e. 23.04.2021 nobody had joined the video conference on behalf of the applicant and the case was listed today i.e. 03.05.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant. IR, if any, stands vacated.

**(ANAND MATHUR)  
MEMBER (A)**

*JNS*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**